

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No. 19/2007

In the matter of

Adoption of tariff for the supply of Electricity from Sasan Ultra Mega Power Project of Sasan Power Ltd.

ORDER

This application dated 15.2.2007 had been made under Section 63 of the Electricity Act, 2003, for adoption of tariff in respect of Sasan Ultra Mega Power Project for supply of power by the Consortium of Globeleq Singapore Pte Ltd and Lanco Infratech Ltd (the Consortium), selected through the process of international competitive bidding, for which the letter of intent was issued by the applicant on 28.12.2006.

2. This application was kept pending since there were media reports to the effect that certain issues relating to ownership of M/s.Globeleq Singapore Pte Ltd were being examined by the authorities. The applicant by its letter dated 27.7.2007, a copy of which has been endorsed to the Secretary of the Commission has cancelled the letter of intent earlier issued to the Consortium. By another letter dated 1.8.2007, the letter of intent has now been issued to Reliance Power Ltd, subject to fulfillment of certain conditions stated therein.

3. In view of these developments and consequent to cancellation of letter of intent earlier issued to the Consortium, the application dated 15.2.2007 made for adoption of tariff has become infructuous and accordingly stands disposed off.

4. The applicant is at liberty to make a fresh application in accordance with law for adoption of tariff consequent to issue of the letter of intent dated 1.8.2007 in favour of Reliance Power Ltd.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 9th August, 2007